

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00968/2018
Chandigarh, this the 29th day of April, 2019

...
CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)

...
Paramjit Singh s/o late S. Mohinder Singh, aged 55 years, r/o H. No. 2160, Sector 19-C, Chandigarh – 160018.

....**Applicant**

(Present: Mr. G.S. Sathi, Advocate)

Versus

1. Union Territory Chandigarh through its Administrator, UT Sectt. Building, Sector 9, Chandigarh – 160009
2. Secretary Labour, U.T. Chandigarh, UT Sectt. Building, Sector 9, Chandigarh – 160009.
3. Secretary, House Allotment Committee, Chandigarh Administration, Sector 17, Chandigarh – 160017.
4. Presiding Officer, Industrial Tribunal-cum-Labour Court, U.T. Chandigarh, Press Depot Building, Sector 18, Chandigarh – 160018.

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Respondents

(Present: Mr. Vinay Gupta, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. By way of the present O.A., the applicant has sought quashing of order dated 13.07.2018 (Annexure A-1) whereby he has been directed to vacate the Govt. accommodation. He has also sought issuance of a direction to the respondents to make payment of pension and other retiral benefits.

2. Learned counsel for the respondents apprised this Court that though ex-post facto sanction for the post of Superintendent has not been received till date, but, in compliance of the order of this Court, all the retiral benefits except pension have been released to the applicant. It was further submitted that it was only on 22.04.2019 that the applicant completed the required formalities regarding pension paper, and the respondents, on the same very date, forwarded his case to the AG (A&E) U.T. Chandigarh for further action at their end. It was also submitted that the Govt. accommodation has been vacated by the applicant and recovery towards penal rent has been made from him. He prayed that in view of the above, the O.A. may be disposed of, and the respondents be granted two months so that pension could be released to the applicant.

3. Learned counsel for the applicant admitted the fact that except pension all other retiral benefits have been released to the applicant.

4. Considering the above, that the respondents have already forwarded the pension papers to the AG department for further process, this O.A. is disposed of with a direction to them to expedite the matter and release the pension expeditiously, but not later than two months, in any case. No costs.

(P. GOPINATH)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 29.04.2019